

and 'B' periods as provisional payments;

(b) whether the prices for the A and B periods have been finalised and if so, what additional payments were made on that score;

(c) whether the prices for the period 'C' have been fixed and if so, what are the rates; and

(d) what is the total amount paid for purchases from the 'Telco' after January, 1949?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) Rs. 1,61,70,000.

(b) Prices for periods 'A' and 'B' not yet finalised.

(c) No; Period 'C' has not yet commenced.

(d) Rs. 1,29,09,000.

#### RAILWAY EMPLOYEES (ALLOWANCES)

**\*1983. Shri Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether the Government of India have accepted the recommendation of the 'Joint Advisory Committee' regarding payment of Island, Ghat and Hill allowances to Railway Employees; and

(b) if the answer to part (a) above be in the affirmative why the Railway Staff working at Lonavala, Khandala, Igatpuri and Matheran on Central Railway have not yet been paid?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) Yes; Government have accepted the recommendation of the Joint Advisory Committee that in granting Island, Ghat and Hill allowances to the employees of the Central Government, the practice of the State Governments should be taken into account as recommended by the Central Pay Commission.

(b) The Bombay Government are not paying any Hill allowance to their staff stationed at Khandala, but they are paying certain allowances to their staff at Lonavala, Igatpuri and Matheran. No Hill allowance is payable to the Railway staff at Khandala. As regards the allowance to be granted to the Railway staff at Lonavala, Igatpuri and Matheran, the matter is under consideration.

#### COMPENSATORY ALLOWANCE TO RAILWAY EMPLOYEES

**\*1984. Shri Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that assurance was given by the Minister for Railways that the question of Poona being classified as 'B' area for the purpose of computing compensatory allowance would be considered after the Census; and

(b) if the reply to part (a) above be in the affirmative what decision has since been arrived at by Government?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) An assurance was given to the A.I.R.F. and I.N.R.W.F. that the question of re-classification of cities for the purpose of grant of Compensatory allowance would be taken up when the figures of 1951 Census were available.

(b) The question of the re-classification of cities is still under consideration and no decision has been arrived at.

#### CRIMINAL TRIBES ACT

**\*1985. Shri N. P. Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) whether all the States have passed appropriate legislations to replace Criminal Tribes Act which stands repealed with effect from 31st August, 1952;

(b) if so, which of the States; and

(c) whether the title of such a legislation is common in all the States?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). The States of Bombay, Madras and Rajasthan have passed legislation to replace the Criminal Tribes Act. The Madras Restriction of Habitual Offenders Act, 1948 has been extended to the States of Delhi and Ajmer. The States of West Bengal, Bihar, Punjab, Uttar Pradesh, Hyderabad, Mysore, Saurashtra, Madhya Bharat, PEPSU and Bhopal are taking steps to enact such legislation.

(c) No.

#### RAILWAY CLAIMS

**\*1986. Shri K. K. Basu:** Will the Minister of Railways be pleased to state:

(a) the number of claims cases in South, Central and Western Railways per year since regrouping;